

SUPREME COURT OF INDIA

Re: Reconsideration of the proposal of transfer of Dr. Justice Ravi Ranjan, Judge, Patna High Court.

This Collegium, vide Minutes dated 29th October, 2018 proposed transfer of Dr. Justice Ravi Ranjan, Judge, Patna High Court, in interest of better administration of justice, to Punjab & Haryana High Court.

Upon being requested to send his response in terms of the Memorandum of Procedure, Dr. Justice Ravi Ranjan vide representation dated 1st November, 2018 (copy placed below), for reasons stated therein, has requested to stay the proposal of his transfer or to accommodate him in nearby High Courts, viz., Jharkhand or Allahabad, instead of Punjab & Haryana High Court.

The Collegium has carefully gone through the aforesaid representation and taken into consideration all relevant factors including the request of Dr. Justice Ravi Ranjan for staying his transfer to Punjab & Haryana High Court and, in the alternative, to transfer him to Jharkhand High Court or Allahabad High Court. On reconsideration, the Collegium is of the considered view that it is not possible to accede to either of his requests. The Collegium

accordingly reiterates its recommendation dated 29th October, 2018
for transfer of Dr. Ravi Ranjan to Punjab & Haryana High Court.

(Ranjan Gogoi), C.J.I.

(Madan B. Lokur), J.

(Kurian Joseph), J.

(A.K. Sikri), J.

(S.A. Bobde), J.

New Delhi,
November 01, 2018.

